

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
3	18.5.87	<p>With the consent of counsel for both sides, we have admitted this matter for hearing and we have proceeded to hear the matter on merits.</p> <p>2. The only prayer of the petitioner is that though he has retired from Government service since May 1986, as yet his pension has not been finalised by the departmental authorities. It was further submitted before us by Mr. Misra, learned counsel for the petitioner that all other orders by this Bench in regard to payment of the gratuity money of the petitioner and other reliefs sought, the petitioner has by now, complied with the orders of this Bench and there is no justifiable reason for the departmental authorities not to finalise the pension matter of the petitioner till now. We are well aware that the directives of the Government of India that a particular employee who retires from his service should be paid his pension etc. without any delay. We hope the competent authorities in this case would respect to the directives of the Government of India and therefore, we direct that the pension matter of this petitioner be finalised within three months from the date of receipt of a copy of the judgment. It was submitted by learned Sr. Standing Counsel that it may not be possible to finalise this matter within three months. We have given a stipulated period and in case the departmental authorities are not able to finalise the matter within three months, we may extend the time provided that we are satisfied about the bonafides of the competent authorities that they are taking sincere effective steps to finalise the matter</p>	

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Order No. 3 dt. 18.5.77 contd.		<p>within the period stipulated above.</p> <p>3. Thus, the application is disposed of leaving the parties to bear their own costs.</p>	<p><i>Parikh</i> Vice Chairman.</p> <p><i>Parikh</i> Member (Judl.)</p>